MC (WA) No. 60 of 2014
IN WA No. 53 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

In view of the order passed today in MC (WA) No. 71 of 2014, this Misc. Case is restored to file its original number.

List the matter on 08.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC (WA) No. 71 of 2014
IN WA No. 53 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr Ranbir Kumar, applicant appears in person and Mr HL Shangreiso, learned Advocate, has put in appearance for respondents.

Learned counsel for respondents has no objection to the application for restoration of MC(WA) No. 60 of 2014 being allowed, hence, it is hereby allowed and disposed of.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC (WA) No. 74 of 2014
IN WA No. _____ of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr K Paul, learned counsel for respondent prays for further one week's time to settle the issue as to who out of two counsel is to appear in this case.

List on 08.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC (WA) No. 75 of 2014
IN WA No. _____ of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr K Paul, learned counsel for respondent prays for further one week's time to settle the issue as to who out of two counsel is to appear in this case.

List on 08.09.2014 along with MC No. 74 of 2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 30 of 2013
IN WP(C)No. 256 of 2010

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for the petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 17.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 31 of 2013
IN WP(C) No. 257 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 34 of 2013
IN WP(C)No. 154 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 19.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 37 of 2012
IN WP(C)No. 320 of 2010

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for parties pray for adjournment on the ground of personal difficulty.

List the matter on 15.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 37 of 2014
IN WP(C)No. 258 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr R Gurung, learned counsel for appellants states that service of notice has not been served on respondents so far, because respondents are staying scattered at different places. Thus, learned counsel for appellants prays for and is granted two weeks' time to do the needful.

List thereafter on 15.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 40of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr N Mozika, learned Advocate, appears for the appellants and Mr S Dey, learned Advocate, has put in appearance for private respondents.

Learned counsel for appellants states that service of notice has been effected and respondents have entered their appearances before this Court.

Learned counsel for private respondents prays for adjournment on the ground that he is led by a designated senior counsel who is not available today. As per request, let this matter be listed on 15.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 48 of 2014
IN WP(C) No. 308 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 52 of 2013
IN WP(C) No. 143 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 52 of 2014
IN WP(C) No. 188 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 09.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 53 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr HL Shangreiso, learned Advocate, represents for appellant and respondent Mr Ranbir Kumar, appears in person.

Learned counsel for appellant prays for and is granted a week's time to file reply to the MC (WA) 60 of 2014.

List on 08.09.2014 for arguments.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 65 of 2014
IN WP(C) No. 1 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

We have heard learned counsel for parties and perused the writ appeal.

The impugned judgment has been passed by Hon'ble Mr Justice TNK Singh, and one of us, (SR Sen, J) has already recused himself on the ground that His Lordship has passed orders as District Judge, Shillong on this issue. Thus for the present no other Division Bench is available to hear this writ appeal.

However, in the peculiar circumstances, the appellant may invoke other remedies as available under law, in the meantime, if so advised.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 112 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

As per request by learned counsel for respondent for adjournment, on the ground of personal difficulty, let the matter be posted after one week, on 08.09.2014 for hearing.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 126 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 127 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 130 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 131 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 132 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 134 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 135 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 136 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr S Dey, learned Advocate, appears for petitioner and Ms P Roy, learned Advocate, represents respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 undertakes to file affidavit-in-opposition within one week.

On behalf of the rest of respondents, affidavit has already been filed. Thus, learned counsel for petitioner prays for and is granted two weeks' time to file rejoinder.

List thereafter on 22.09.2014.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 203 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Learned counsel for petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 17.09.2014 for hearing.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 302 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr HG Baruah, learned Advocate, appears for petitioner.

Learned counsel for the petitioner prays for adjournment with the consent of learned counsel for other side.

Let this matter be listed on 01.09.2014.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 324 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

29.08.2014

Mr K Paul, learned Advocate, appears for petitioner and Mr S Sen Gupta, learned GA, represents State respondents.

Learned counsel for respondents states that he is not in a position to argue the matter today. Thus, he prays for adjournment.

Learned counsel for petitioner also prays for time to file additional affidavit. He may do so before the next date of hearing.

List the matter on 17.09.2014.

JUDGE CHIEF JUSTICE
(ACTING)

dev